## CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH, PATNA

OA No. 473/05

Patna, dated the 5th December, 2005

**Tuntun Das** 

Applicant

versus

The Union of India & others

Respondents

By Advocate Shri S.K.Tiwary

## ORDER

## Justice P.K.Sinha, Vice-Chairman:-

Case called out. Shri J.K.Karn's name finds place in the list as counsel for the applicant but he submits that the filed has been taken from him and he is no longer representing the applicant. No other person or Advocate is present for the applicant.

2. The learned counsel for the respondents, Shri S.K.Tiwary, submits that the grievance of the applicant has already been redressed, as has been stated in the WS also. In view of this situation and in view of the fact that no one is present to press the application on behalf of the applicant, this application is dismissed for non-prosecution.

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[P.K. Sinha] V.C.

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